



**OFFICE OF THE DISTRICT & SESSIONS JUDGE
GUNTUR, DATED: 18-07-2019**

NOTIFICATION

Sub:- Courts – Criminal – Filing up of the vacancies of
SPECIAL JUDICIAL MAGISTRATE OF II CLASS –
Applications called for from the eligible candidates –
Regarding.

- Ref:-1. G.O. Ms. No. 35 (L.A. & J Home Court-C)
Department, dated 22-01-1997.
2. G.O. Ms. No. 35 (L.A. & J Home Courts-C)-
Department, dated 31-03-2011.
3. High Court's Circular in ROC. No. 1/SO/2014 in
ROC. No. 29/SO-2/2014 dated 06-01-2014.

APPLICATIONS are invited from the ELIGIBLE candidates for the Posts of
SPECIAL JUDICIAL MAGISTRATE OF II CLASS for the following vacancies.

HONORORIUM of Rs. 15,000 /- per month ---

Application will be received in District Court, Guntur up to 5-00 p.m. on

- 1/29/19
- (1) Court of I Special Judicial Magistrate of II Class, Guntur.
 - (2) Court of II Special Judicial Magistrate of II Class, Guntur.
 - (3) Court of III Special Judicial Magistrate of II Class, Guntur.
 - (4) Court of Special Judicial Magistrate of II Class for Excise, Guntur.
 - (5) Court of Special Judicial Magistrate of II Class for Railways, Guntur.
 - (6) Court of I Special Judicial Magistrate of II Class, Tenali.
 - (7) Court of II Special Judicial Magistrate of II Class, Tenali.
 - (8) Court of Special Judicial Magistrate of II Class for Railways, Tenali.
 - (9) Court of Special Judicial Magistrate of II Class, Chilakaluripet.
 - (10) Court of Special Judicial Magistrate of II Class, Mangalagiri.
 - (11) Court of Special Judicial Magistrate of II Class, Sattenapalli.
 - (12) Court of Special Judicial Magistrate of II Class, Narasaraopet.
 - (13) Court of Special Judicial Magistrate of II Class, Vinukonda.

1. QUALIFICATIONS: -

A PERSON

- P.No. 5114
29/7/2019
- i) Who has held any post in Andhra Pradesh Higher Judicial Service or State
Judicial Service and retired or resigned; OR
 - ii) Who has held a post in the Andhra Pradesh Judicial Ministerial service not
below the rank of Head Clerk of District Munsif's Court and has a LAW
DEGREE; OR
 - iii) Who has held post of Section Officer and above in the Andhra Pradesh High
Court Service and has a LAW DEGREE; OR
 - iv) A non-practicing Advocate with a practice at the Bar of not less than five
years and who is above 45 years of age; OR
 - v) Any retired Gazetted Officer possessing Law Degree or who has passed the
CRIMINAL JUDICIAL TEST (Full Test Consisting of the Indian Penal Code and
the Code of Criminal Procedure) conducted by the Andhra Pradesh Public
Service Commission and who has exercised Magisterial powers during his
tenure of service for not less than three years;
 - vi) Who has atleast ONE YEAR to complete 65 years of age at the date fixed by
the court in the year of recruitment shall alone be eligible.
PROVIDED that a suitable retired Judicial Officer shall be preferred.

2. DISQUALIFICATIONS: -

A PERSON SHALL NOT

- i) Who is practicing Advocate OR
- ii) Who is a member of any State or Local Authority; OR
- iii) Who is a member of the State Legislature or of the Parliament; OR
- iv) A person who having held an officer under the State or the Union Government or any Local Authority has been dismissed or removed or compulsorily retired from service or subjected to any other major penalty for misconduct; OR
- v) A PERSON who has been convicted and sentenced by a Court for an offence involving moral delinquency or is charged of any offence constituting moral turpitude and proceedings are pending; OR
- vi) A person of unsound mind of who is deaf or mute or blind or suffering from leprosy or any other contagious diseases;
- vii) A person adjudicated as an insolvent or an un-discharged insolvent; OR
- viii) A Contractor or a businessman or one interested in a subsisting contract or any work being done for Central or State Government or a Local Authority within whose limits the Special Magistrate has to discharge his duties.
- ix) Candidates resorting to bring influence of any kind of malpractice will disqualify their candidature.

3. REVOCATION OF POWERS OF SPECIAL MAGISTRATES: -

- i) An appointment and while in service a Special Magistrate of II Class may be removed without being called upon to show-cause if he failed to attend three consecutive sittings of the Court if he failed to attend three consecutive sittings of the Court without written permission of the Chief Judicial Magistrate.
- ii) Powers conferred by the Court on Special Judicial Magistrate of II Class shall automatically stand withdrawn on his attaining the age of 65 years.

PROFORMA

APPLICATION FOR THE POST OF

Name of the vacancy to which applied for _____

Photo to be affixed

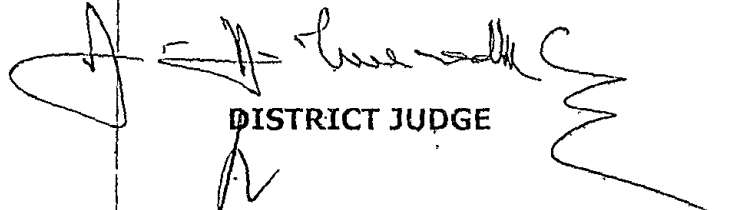
- (1) Name of the Candidate (in full) :
- (2) Father's Name :
- (3) Date of Birth & Age :
(Proof to be enclosed)
- (4) Qualifications :
(i, ii, iii, iv and v as above)
- (5) Date of retirement in case of Govt. employee:
(Superannuation to be noted)
Proof to be enclosed.
- (6) Address for communication :
- (7) Ceil Number :
- (8) Any other relevant information :
(Proof to be enclosed)

List of copies of document enclosed

N.B: - Certified copies of all testimonials showing the qualifications date of retirement including the Certificate of Non-practicing Advocate & also certificate showing whether he retired as Gazetted Officer or exercising Magisterial powers for not less than three years in case of retired Gazetted Officers of Revenue Department. Duly filled in Antecedents verification form, duly attested by Gazetted Officer along with one set of certified copies of testimonials.

The Applications in the prescribed proforma shall reach the undersigned before 5-00 p.m. on 19.8.19. The applications shall send to the DISTRICT JUDGE: GUNTUR together with certified copies of all the testimonials.

Dis.No - 3409
22/7/19


DISTRICT JUDGE

To

All the Judicial Officers in the District With a request to display this notification in the notice boards of their respective courts.

All the Presidents, Bar Associations in the Guntur District with a request to display this notification in the notice boards of their respective offices and circulate the same among the members of their Bar Association.

Copy to

The Collector & District Magistrate, Guntur.
The Superintendent of Police, Guntur.

Copy submitted to

The Registrar General, High Court of Andhra Pradesh at Nelapadu with covering letter.

OFFICE OF THE PRINCIPAL DISTRICT JUDGE :: KURNOOL.

Dis.No. 3554 /Estt/2019.

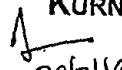
Dated: 30-07-2019.

COMMUNICATED with a request to display on the Notice Boards of their respective Courts and the Bar Associations, for information of the Concerned.


PRINCIPAL DISTRICT JUDGE,
KURNOOL.

To

All the Judicial Officers in the unit of Kurnool District
The Bar Associations in the unit of Kurnool District.


30/7/19